

(iii) The Employees' Provident Funds (Fourth Amendment) Scheme, 1980, published in Notification No. G.S.R. 614(E) in Gazette of India dated the 31st October, 1980. [Placed in Library. See No. LT-1395/80].

(4) A copy of Notification No. G.S.R. 613(E) (Hindi and English versions) published in Gazette of India dated the 30th October, 1980, adding employees of the industries engaged in the manufacture of Myrobalan Extract Powder, Myrobalan Extract Solid and Vegetable Tanin Blended Extract to Schedule I of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, under sub-section (2) of section 4 of the said Act. [Placed in Library. See No. LT-1396/80].

(5) A copy of Notification No. G.S.R. 1069 (Hindi and English versions) published in Gazette of India dated the 11th October, 1980 specifying every establishment engaged in Building and Construction Industry and in each of which twenty or more persons are employed, as a class of establishments to which the provisions of Employees' Provident Funds and Miscellaneous Provisions Act, 1952 shall apply, issued under sub-section (3) of section 1 of the said Act. [Placed in Library. See No. LT-1397/80].

(6) A statement (Hindi and English versions) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Sixty-fourth Session of the International Labour Conference held at Geneva in June, 1978. [Placed in Library. See No. LT-1398/80].

(7) A copy of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions

(Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. S.O. 889(E) in Gazette of India dated the 12th of November, 1980, under sub-section (3) of section 20 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955. [Placed in Library. See No. LT-1399/80].

NOTIFICATIONS UNDER DELHI POLICE ACT, 1978, CENTRAL INDUSTRIAL SECURITY FORCE ACT, 1968, REPORTS UNDER COMMISSIONS OF INQUIRY ACT, 1952 AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

SHRI MALLIKARJUN: On behalf of Shri P. Venkatasubbaiah, I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under section 148 of the Delhi Police Act, 1978:—

(i) Notification No. F.10/26/75-Home(P)/Estt., published in Delhi Gazette dated the 5th June, 1980 regarding charges in respect of police guards supplied on payment to private persons etc.

(ii) The exposure and movement of corpses of deceased persons in the streets. Regulations, 1978, published in Notification No. 1370/Spl. Cell/PHQ in Delhi Gazette dated the 12th June, 1980.

(iii) The Union territory of Delhi Swimming Pools (Licensing and Controlling) Regulations, 1980, published in Notification No. 1517/Spl. Cell/PHQ in Delhi Gazette dated the 23rd June, 1980.

(iv) The Union territory of Delhi Loud-Speakers (Licensing and Controlling) Regulations, 1980, published in Notification No. 1518/Spl. Cell/PHQ in Delhi Gazette dated the 23rd June, 1980.

(v) The Delhi Eating Houses Registration Regulations, 1980, published in Notification No. 1555/

Spl. Cell in Delhi Gazette dated the 28th June, 1980.

(vi) Notification No. F.5/92/78-Home (P) Estt. published in Delhi Gazette dated the 31st July, 1980 making certain amendments to the Punjab Police Rules, 1934, in their application to the Union territory of Delhi.

(vii) The Delhi Control of Vehicular and other Traffic on Roads and Streets Regulations 1980, published in Notification No. 844/Spl. Cell/PHQ in Delhi Gazette dated the 26th April, 1980. [Placed in Library. See No. LT-1400/80].

(2) A copy of the Central Industrial Security Force (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 858 in Gazette of India dated the 16th August, 1980, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. See No. LT-1401/80].

(3) A copy each of the following Reports (Hindi versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.—

\*\* (i) First Report of the Sarkaria Commission set up to inquire into the allegations against the former Chief Minister and other Ministers of Tamil Nadu.

\*\*\* (ii) Final Report of the Sarkaria Commission set up to inquire into the allegations against the former Chief Minister and other Ministers of Tamil Nadu. [Placed in Library. See No. LT-1402/80].

@(iii) Combined Volume of First (Interim) Report dated the

30th November, 1977, Second Report dated the 23rd March, 1978 and Third and Final Report dated the 23rd June, 1978 of the P. Jaganmohan Reddy Commission of Inquiry set up to inquire into certain allegations against Shri Bansi Lal, former Chief Minister of Haryana and Ex-Union Defence Minister. [Placed in Library. See No. LT-1403/80].

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1980, published in Notification No. G.S.R. 486(E) in Gazette of India dated the 25th August, 1980.

(ii) The Indian Forest Service (Pay) Amendment Rules, 1980, published in Notification No. G.S.R. 487(E) in Gazette of India dated the 25th August, 1980.

(iii) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1980, published in Notification No. G.S.R. 895 in Gazette of India dated the 6th September, 1980.

(iv) The Indian Police Service (Pay) Seventh Amendment Rules, 1980, published in Notification No. G.S.R. 896 in Gazette of India dated the 6th September, 1980.

(v) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1980, published in Notification No. G.S.R. 523(E) in Gazette of India dated the 8th September, 1980.

(vi) The Indian Administrative Service (Fixation of Cadre

\*\*English version of the Report and Memorandum of Action taken on the Report were laid on the Table on the 1st April, 1977.

\*\*\*English version of the Report and Memorandum of Action taken on the Report were laid on the Table on the 12th May, 1978.

@English version of the Reports and Memorandum of Action taken on the Reports were laid on the Table on the 6th December, 1977, 11th May, 1978 and 4th December, 1978 respectively.

Strength) Thirteenth Amendment Regulations, 1980, published in Notification No. G.S.R. 524(E) in Gazette of India dated the 8th September, 1980.

(vii) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1980, published in Notification No. G.S.R. 527(E) in Gazette of India dated the 8th September, 1980.

(viii) The Indian Police Service (Pay) Eighth Amendment Rules, 1980, published in Notification No. G.S.R. 528(E) in Gazette of India dated 8th September, 1980.

(ix) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1980, published in Notification No. G.S.R. 529(E) in Gazette of India dated the 8th September, 1980.

(x) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1980, published in Notification No. G.S.R. 530(E) in Gazette of India dated the 8th September, 1980.

(xi) G.S.R. 951 published in Gazette of India dated the 20th September, 1980 containing corrigendum to Notification No. G.S.R. 289(E) dated the 5th June, 1980.

(xii) G.S.R. 952 published in Gazette of India dated the 20th September, 1980 containing corrigendum to Notification No. G.S.R. 290(E) dated the 5th June, 1980.

(xiii) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1980, published in Notification No. G.S.R. 976 in Gazette of India dated the 27th September, 1980.

(xiv) The All India Services (Death-cum-Retirement Benefits) Fourth Amendment Rules, 1980, published in Notification No. G.S.R. 978 in Gazette of India dated the 27th September, 1980.

(xv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1980, published in Notification No. G.S.R. 562(E) in Gazette of India dated the 30th September, 1980.

(xvi) The Indian Forest Service (Pay) Second Amendment Rules, 1980, published in Notification No. G.S.R. 563(E) in Gazette of India dated the 30th September, 1980.

(xvii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1980, published in Notification No. G.S.R. 565(E) in Gazette of India dated the 1st October, 1980.

(xviii) The Indian Forest Service (Pay) Third Amendment Rules, 1980, published in Notification No. G.S.R. 566(E) in Gazette of India dated the 1st October, 1980.

(xix) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1980, published in Notification No. G.S.R. 571(E) in Gazette of India dated the 7th October, 1980.

(xx) The Indian Administrative Service (Pay) Twelfth Amendment Rules, 1980, published in Notification No. G.S.R. 572(E) in Gazette of India dated the 7th October, 1980.

(xxi) The Indian Forest Service (Pay) Fourth Amendment Rules, 1980, published in Notification No. G.S.R. 1075 in Gazette of India dated the 18th October, 1980.

(xxii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1980, published in Notification No. G.S.R. 601(E) in Gazette of India dated the 25th October, 1980.

(xxiii) The Indian Police Service (Pay) Ninth Amendment Rule, 1980 published in Notification No. G.S.R. 602(E) in Gazette of India dated the 25th October, 1980.

(xxiv) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1980, published in Notification No. G.S.R. 607(E) in Gazette of India dated the 27th October, 1980.

(xxv) The Indian Police Service (Pay) Tenth Amendment Rules, 1980, published in Notification No. G.S.R. 608(E) in Gazette of India dated the 27th October, 1980.

(xxvi) The Indian Forest Service (Pay) Fifth Amendment Rules, 1980, published in Notification No. G.S.R. 1135 in Gazette of India dated the 1st November, 1980.

(xxvii) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1980 published in Notification No. G.S.R. 626(E) in Gazette of India dated the 3rd November, 1980.

(xxviii) The Indian Forest Service (Pay) Sixth Amendment Rules, 1980, published in Notification No. G.S.R. 627(E) in Gazette of India dated the 3rd November, 1980.

(xxix) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1980, published in Notification No. G.S.R. 631(E) in Gazette of India dated the 4th November, 1980.

(xxx) The Indian Forest Service (Pay) Seventh Amendment Rules, 1980, published in Notification No. G.S.R. 632(E) in Gazette of India dated the 4th November, 1980.

(xxxi) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1980, published in Notification No. G.S.R. 1153 in Gazette of India dated the 8th November, 1980.

(xxxii) The Indian Administrative Service (Pay) Thirteenth Amendment Rules, 1980, published in Notification No. G.S.R. 1154 in Gazette of India dated the 8th November, 1980.

(xxxiii) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1980, published in Notification No. G.S.R. 979 in Gazette of India dated the 27th September, 1980.

(xxxiv) The All India Services (Conduct) First Amendment Rules, 1980, published in Notification No. G.S.R. 1103 in Gazette of India dated the 25th October, 1980.

(xxxv) The All India Services (Leave) Second Amendment Rules, 1980, published in Notification No. G.S.R. 950 in Gazette of India dated the 20th September, 1980.

(xxxvi) The All India Services (Provident Fund) Second Amendment Rules, 1980, published in Notification No. G.S.R. 1148 in Gazette of India dated the 11th October, 1980.

(xxxvii) The All India Services (Study Leave) First Amendment Regulations, 1980, published in Notification No. G.S.R. 1073 in Gazette of India dated the 18th October, 1980.

(xxxviii) The All India Services (Provident Fund) Third Amendment Rules, 1980, published in Notification No. G.S.R. 1133 in Gazette of India dated the 1st November, 1980.

(xxxix) The All India Service (Conduct) Second Amendment Rules, 1980, published in Notification No. G.S.R. 1134 in Gazette of India dated the 1st November, 1980.

(xl) The Indian Police Service (Regulation of Seniority) Amendment Rules, 1980, published in Notification No. G.S.R. 606(E) in Gazette of India dated the 27th October, 1980, [Placed in Library. See No. LT-1404/80].

12.22 hrs.

### STATEMENTS OF PUBLIC ACCOUNTS COMMITTEE

**SHRI CHANDRAJIT YADAV** (Azamgarh): I beg to lay on the Table English and Hindi versions of the following Statements:—

(1) Statement showing Action Taken by Government, on the recommendations contained in Chapter I and final replies in respect of Chapter V of Sixty-second Report (Sixth Lok Sabha) on Procurement of oil.

(2) Statement showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Fifty-ninth Report (Sixth Lok Sabha) on Defence Services.

12.22 hrs.

### MESSAGE FROM RAJYA SABHA

**SECRETARY:** Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th November, 1980, agreed without any amendment to the Mica Mines Labour Welfare Fund (Amendment) Bill, 1980, which was passed by the Lok Sabha at its sitting held on the 4th August, 1980".

12.23 hrs.

### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ONE HUNDRED AND FIFTY MAJOR AND MEDIUM IRRIGATION PROJECTS REPORTEDLY REMAINING INCOMPLETE DUE TO RISE IN COST OF CONSTRUCTION

**SHRI ZAINUL BASHER** (Ghazi-pur): Sir, I call the attention of the Minister of Irrigation to the following matter of urgent public importance and request that he may make a statement thereon:—

"Situation arising out of reported one hundred and fifty major and medium irrigation projects remaining incomplete due to rise in cost of construction".

**THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI):** Since the start of the planned development in 1951, 92 major irrigation projects have been either totally completed or substantially completed. The potential of major and medium irrigation projects in 1951 was 9.7 m. ha. This rose to 26.9 m. ha. by June, 1980. During the 5th Five Year Plan and thereafter irrigation development through major and medium projects was given much greater emphasis and as a result the tempo of irrigation development doubled in physical terms. This inevitably called for taking up of new projects both major and medium. The Government of India recently reviewed the major on-going irrigation projects as on 1.4.1980. There are in all 150 such major projects. The major irrigation projects usually take 8—10 years to complete provided there are no undue constraints of resources both human as well as material. Planning Commission recently set up a Working Group to review the irrigation programme and formulate strategies and programmes for Sixth Plan (1980—85).